

(c) No, Sir. There is no such proposal to put a limit on the number of personal vehicles owned by a households. This Ministry is emphasizing on providing quick, comfortable, reliable, safe, affordable and quality public transport as envisaged in the National Urban Transport Policy, 2006 instead of regulating the number of personal vehicles.

#### **National Urban Sanitation Policy in Karnataka**

3189. PROF. M. V. RAJEEV GOWDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether any schemes have been initiated recently in Karnataka in line with the objectives of the National Urban Sanitation Policy, 2008;
- (b) if so, the details of schemes initiated, funds allotted and targets fixed/achieved during the last three years and the current year for the State of Karnataka;
- (c) whether Government proposes to initiate a rating of Class-2, Class-3 and Class-4 cities on sanitation parameters, similar to the national rating exercise for Class-I cities; and
- (d) if so, the details thereof and the time by which such rating exercise is likely to be conducted and the methodology that is likely to be applied for the same?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) and (b) Government of Karnataka has reported that as per the National Urban Sanitation Policy, 2008, preparation of City Sanitation Plan (CSP) and its implementation is taken up in the State of Karnataka in a phased manner. The CSPs for the 28 cities have already been prepared by the State Government and the different components under the CSP are taken up under different schemes/grants through different implementing agencies. The State Government in the Budget of year 2014-15 has earmarked ₹ 775 lakh for implementation of CSP in selected cities.

- (c) No, Sir.
- (d) Does not arise in view of (c) above.

#### **Regularisation of illegal colonies**

†3190. SHRI K.C. TYAGI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether ownership rights have been given to those 895 illegal colonies regularized in Delhi by Government;
- (b) the number of illegal colonies in Narela zone which are proposed to be regularized by Government, details thereof;

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†Original notice of the question was received in Hindi.